

Serial No. of Order	Date of Order	Order with Signature	Office note a/c to action (if any) taken on order
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7. 21.2.97. Learned lawyer for the petitioner is present and learned Senior Standing Counsel is also present. It is submitted by the learned lawyer for the petitioner that in pursuance of order dated 9.10.95 the petitioner has been considered in the selection process for the post of EDBPM, Kohi Branch Post office. This being the sole prayer in the original application, it is submitted by the learned lawyer for the petitioner that there is nothing left for further adjudication and therefore the O.A. may be disposed of accordingly. Recording this submission, the O.A. is disposed of accordingly.

Vice Chairman,

21/2/97

free copy of  
the order No. of  
dt. 21.2.97  
given to the  
counsel for  
both sides

Batra  
24/2

24.02.97  
S-O

Received copy for  
dt 21.2.97 on behalf  
of my A. Advocate  
Sohay  
19.3.97

Order no. 7. dt 21.2.

A copy of order  
may be sent to  
the applicant to  
his address.

Ach.  
20/2/97

20.03.97  
S-O (S)